# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD.

## CCA. 177 of 2004

IN

ORIGINAL APPLICATION NO.74 OF 1998

ALLAHABAD, THIS THE 27th DAY OF MAY, 2005

QUORUM: HON. MR. A. K. BHATNAGAR, J.M.
HON'BLE MR. D.R. TIWARI, MEMBER-A

Counsel for applicant : Shri Sudama Ram.

#### Versus

- Shri Saket Bahuguna Senior Divisional Mechanical Engineer (C&W), North Eastern Railway, Lucknow.
- Shri A.K. Srivastava, Coaching Officer Depot, North Eastern Railway, Gorakhpur.
   Respondents.

Counsel for Respondents : Sri A.K. Gaur.

# ORDER

### HON'BLE MR. A. K. BHATNAGAR, J.M.

This Contempt Petition has been filed for punishing the Respondents for willful disobedience of the order passed on 2.7.2003 in Rev.A. No.69/03 by which the following order was passed:-

"...All these grounds were taken by the applicant even at 'the time of arguments in the O.A. as well. Judgment was given after discussing all the points, therefore, he cannot be permitted to reargue the case by filing a Review Application. The scope of Review Application is limited. As far as

his status is concerned, he can always be put under deemed suspension and of course, orders would have to be passed by the department for treating such period after the final orders are passed. Moreover, we have already expressed our opinion in the judgment and we cannot sit in appeal over our own orders. If the applicant feels, we have taken an erroneous view, then the remedy lies in challenging the judgment in higher court. Review is not the remedy. The Review Application is therefore, dismissed in circulation."

- 2. Counsel for the Respondents submitted that the order passed by the Tribunal has been duly complied with. He has invited our attention towards Para 14 of the Short Counter in which it has been stated that Rs.2,79,197/- has already been paid to the applicant vide Cheque No.G.61197 dated 21.4.2005.
- 3. Under the circumstances, we find that no case of contempt is made out as the order has already been complied with. Accordingly, the contempt petition is dismissed and the notices issued are discharged.

A.M.

J.M.

Asthana/